

FITNESS IN COMPENSATION, MADRAS ACT 1845

ACT No XXX OF 1845

(Rep., Act 17 of 1862)

[27<sup>th</sup> December, 1845.]

*Passed by the Hon'ble the President of the Council of India in Council on the 27<sup>th</sup> December 1845, with the assent of the Right Hon'ble the Governor General of India.*

AN Act for enabling Session Judges within the Madras Presidency to award fines in compensation to injured parties.

It is hereby enacted, that from the 1<sup>st</sup> day of February 1846 it shall be competent to the Session Judges within the Presidency of Fort St. George in adjudging a sentence of fine, to award such fine, or any part of such fine, in compensation to the party who may have been injured, in like manner as it is competent to Magistrates to award fines under Clause Second, Section XXXIX. Regulation IX. 1816 of the Madras Code.

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